

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Original Application No. 959 of 1992

Versus

Union of India & Others Respondents

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. K. Obayya, Member (A)

(By Hon'ble Mr. Justice U.C. Srivastava, V.C.)

The applicant was appointed as Casual labour in the year 1978, was allowed to continue to work continuously for several months. He was sent for medical for absorption and allegedly was found medically fit vide the certificate No. 133149 dated 27.1.1988.

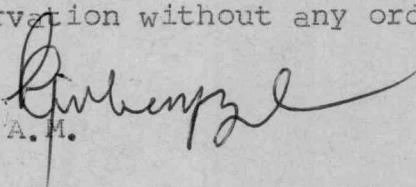
Others

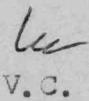
While ~~other~~ several were absorbed including his juniors but the applicant was not absorbed. Even against the same he filed a representation/appeal on 28.3.1991, but the same has not yet been disposed of. The applicant who has offered to forgo back wages upto the date of presentation of appeal dated 28.3.1991, if he is allowed duty which has now been denied to him.

2. The applicant has contended that in case, his appeal is decided ~~who~~ ^{he} may get desired relief. The respondents would have decided the appeal/representation filed by the applicant and accordingly this application is disposed of finally with a direction to the respondents, ~~will~~ ^{to} disposed of the appeal/representation filed by the applicant taking into consideration the pleas raised by the applicant by a speaking order. The

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appeal/representation will be decided within a period of two months from the date of communication of this order. The certified copy of this order will be issued within three weeks. This application is disposed of with above observation without any order as to costs.


A. M.


V. C.

Allahabad dated 28th July, 1992

(RKA)